

12.52 hrs.

PAPERS LAID ON THE TABLE

ACCOUNTS AND AUDIT REPORT OF THE
OIL AND NATURAL GAS COMMISSION

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following papers:—

- (i) Certified Accounts of the Oil and Natural Gas Commission for the year 1961-62, together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959, and
- (ii) Statement explaining the reasons for delay in laying the above Accounts.

[Placed in Library. See No. LT-3212/64].

NOTIFICATIONS UNDER HIGH COURT
JUDGES (CONDITIONS OF SERVICE) ACT

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): On behalf of Shri Hathi, I beg to lay on the Table a copy each of the following Orders under sub-section (2) of section 23A of the High Court Judges (Conditions of Service) Act, 1954:—

- (i) The Mysore High Court (Vacation) Order, 1964, published in Notification No. S.O. 1025 dated the 28th March 1964; and
- (ii) The Calcutta High Court (Vacation) Order, 1964, published in Notification No. S.O. 3233 dated the 12th September 1964.

[Placed in Library. See No. LT-3213/64].

CENTRAL WAREHOUSING CORPORATION
(SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri D. R. Chavan, I beg to lay on the Table a copy of the Central Warehousing Corporation (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1266 dated the 5th September 1964, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

[Placed in Library. See No. LT-3214/64].

12.53½ hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I Beg to present the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

12.53½ hrs.

APPROPRIATION (NO. 5) BILL*,
1964

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1964-65.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the

*Published in the Gazette of India Extraordinary—Part II, Section 2, dated 23-9-64.

[Mr. Speaker]

Consolidated Fund of India for the service of the financial year 1964-65".

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

RESOLUTION RE: PROCLAMATION IN REGARD TO KERALA—contd.

12.54 hrs.

Mr. Speaker: Further discussion of the following Resolution moved by Shri Hathi on the 22nd September 1964, namely:—

"That this House approves the Proclamation issued by the President on the 10th September 1964, under article 456 of the Constitution in relation to the State of Kerala".

1 hour and 40 minutes have already been taken and 3 hours and 20 minutes remain. Shri Khadilkar may continue.

Shri Khadilkar (Khed): Yesterday in the short time at my disposal, I was giving the background to the present breakdown of the Constitution in Kerala. I had said that instead of levelling accusations—that is, one side accusing the Congress, the Congress accusing the Communists, and the Jan Sangh accusing the Congress that because they entered into some sort of alliance with the Muslim League, the present most tragic situation has arisen—we must apply our mind afresh to the problem.

I was saying yesterday that the time has come, taking into consideration the experience we have gained during the last 15 years through

constitutional breakdowns in Kerala, to see whether the present pattern does not need some modification at the State level, whether the parliamentary pattern we have adopted in this country does not require certain modifications regarding procedure and soon in order to deal with the present realities of the situation. The time has come to give some serious thought to it. When this Resolution is before the House, it is the responsibility of this House to try to analyse the past situations, reach some conclusions and try to devise some sort of a way out, at least search for it. This is my purpose in taking part in this debate.

Shri Nath Pai (Raipur): Mr. Speaker, are we not expected to have at least the Minister of State or Minister here? The debate becomes purposeless if the Minister is not here to listen to the points made. Then we find that this becomes a dialogue carried on in two different halls, because the Minister reads the prepared brief and ignores the points that we urge. Neither the Minister nor the Minister of State is here—only the Deputy Minister is here. Either this is a serious matter or it is not.

Mr. Speaker: It is expected that some one of them must be here, at least the Minister of State.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The Minister of State was here. He is in charge of the Resolution. He will be coming now.

Shri Khadilkar: I was talking in terms of the broad perspective to stir the mind of this House and make them aware of their responsibility in the matter. It is not, as I was arguing, a party question. There is a certain amount of flabbiness all round, a certain amount of complacency which

*Introduced with the recommendation of the President.